## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:6315 ANSWERED ON:15.05.2012 IMPORT OF PULSES Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the pulses imported during each of the last three years have been lying at various ports awaiting clearance for sale in the domestic market;
- (b) if so, the details thereof and the reasons therefor;
- (c) the rate at which these pulses were imported during each of the last three years;
- (d) the rates at which these pulses were made available in the retail market during the said period; and
- (e) the steps taken by the Government to control the prices of pulses in the domestic market in the country?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a) to (c): Information is being collected.
- (d): Details enclosed in Annexure-I
- (e): Government took several measures to increase domestic availability of pulses to check the prices. These measures include (i) lowering of customs duty on import of pulses to zero w.e.f. 08.06.2006;(ii) banning export of pulses since 27.6.2006, except export of Kabuli Chana, and export of organic pulses upto 10,000 tonnes; (iii) imposing stock limits on pulses since 29.8.2006, (iv) banning futures trade in urad and moong since 23.1.2007, (v) implementing the 15% reimbursement of losses scheme for pulses during December 2006 to March 2011, and (vi) implementing the PDS subsidy scheme for pulses from November 2008 onwards.